

(13)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :

PETITION NUMBER : CP/597/(IB)/2017

NAME OF THE PETITIONER(S) : N. SUBRAMANIAN

NAME OF THE RESPONDENT(S) : ARUNA HOTELS LTD.

UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) D. REVATHI KARTHIK . SAI VIHARI .	FOR RESPONDENT.	Revathi
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2) T.S. VIJAYA RAGHAVAN	For Petr.	T.S. Vijaya Raghavan
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ORDER

Counsels for both the parties are present and filed the Application under section 9 of the IBC, 2016 claiming arrears of salary, which the Corporate Debtor failed to pay. He has also placed on record an affidavit and bank certificate in order to make compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. He has also issued notice and the copy of which is placed on record. The Application is complete. We admit the Application for hearing. At this stage, Counsel for Respondent caused appearance on behalf of the Corporate Debtor and submitted that the time be granted for filing counter. At request, time is enlarged with the direction that the counter shall be filed within seven days by giving copy of the same to the other side and the parties are directed to make final submissions on the next date of hearing. Put up on 23.10.2017 at 10.30 A.M.

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MEMBER (TECHNICAL)
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MEMBER (JUDICIAL)